

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES. (DR. S. VENUGOPALACHARI) : (a) and (b). Power generation from Salal Hydro-electric Project of National Hydro-electric Power Corporation, located in Jammu & Kashmir, depends, inter-alia, upon the inflow of water. During the current year, against a target of 619 million units for the period April-June 1996, actual generation has been 698.39 million units.

(c) The project experiences problems in operation in monsoon months due to heavy silt content of water which causes frequent outages of generating units. NHPC is taking technical measures to control siltage and to improve the performance of the power station further.

Conversion of Leasehold Tenure.

878. SHRI SURESH KALMADI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have modified the scheme of conversion of leasehold tenure of land into freehold in Delhi; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Modification in the scheme provide for remission in charges as under

- (i) Remission by 50% in the case of original leases in rehabilitation colonies in whose cases first sale is exempted from payment of unearned increase and lessees are liable to pay nominal ground rent of Re. 1/- as per terms and conditions of the lease.
- (ii) Remission in conversion fee by 33 1/3% in respect of ready built flats/tenements allotted by DDA, flats constructed by Group Housing Societies and the tenements allotted administered by L&DO.
- (iii) Remission in conversion charges by 25% in respect of other leases and also in cases where properties have changed hands after seeking sale permission, pursuant to the terms and conditions of the lease.
- (iv) The scheme has been available to the allottees/leases in Asiad Village Complex.

[Translation]

Petrol Pumps

879. SHRI BACHI SINGH 'BACHDA' RAWAT : Will the PRIME MINISTER be pleased to state :

(a) whether there is acute shortage of petrol pumps

in proportion to the geographical area in Akora and Pithoragarh hilly districts of Uttar Pradesh;

(b) if so, whether the Government propose to provide petrol pump facilities at each Tehsil and Block Headquarter; and

(c) if so, the time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c). Retail Outlet dealerships are opened at places which meet the Oil Industry's Volume-Distance norms and not on the basis of covering each Tehsil and Block headquarters. Accordingly, one location for setting up a retail outlet dealership in Almora district of U.P. has been included in the RO Marketing Plan 1993-96. It normally takes 1 to 2 years from the date of advertisement to the commissioning of the facility.

[English]

A.P. State Electricity Board

880. SHRI T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether some time back the Andhra Pradesh State Electricity Board has requested Power Finance Corporation for sanctioning a loan of Rs. 280 crores for executing the work of Kothagudem Thermal Power Station;

(b) if so, the reasons for delay; and

(c) the time by which the amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). On an application made by the Andhra Pradesh State Electricity Board (APSEB), the Power Finance Corporation has already sanctioned an amount of Rs. 280 crores as lease financing for the Kothagudem Thermal Power Station. An amount of Rs. 234.27 crores has already been released to the APSEB on the basis of the claims made by them. The balance amount will be paid as soon as APSEB raises claims for the supplies made to the TPS. As can be seen from the above there has been no delay on the part of the Power Finance Corporation for granting the loan to APSEB.

Militancy in Jammu and Kashmir

881. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) the number of persons killed/injured and arrested in Jammu and Kashmir in the militancy related violence during 1996; Month-wise.

(b) the number out of them Security Personnels and terrorists/subversives;

(c) the number of houses, both private and public including school institutions damaged in the militancy related incidents every month since January this year;

(d) the reasons for increasing violence especially of abductions; and

(e) the number of extortion cases reported to the police and the amount etc. incurred?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) According to the information made available by the Government of Jammu & Kashmir, 1372 persons were killed, 1070 were injured and 1192 were arrested in militancy related violence during 1996 (January to June 1996), the monthwise details are as under :-

MONTH	KILLED	INJURED	ARRESTED
January	224	118	99
February	235	136	94
March	231	100	134
April	259	238	241
May	234	226	38
June	189	202	39

(b) The persons killed include 702 civilians, 604 militants and 66 Security Force Personnel. 795 civilians and 225 Security Force Personnel were injured.

(c) 418 private buildings and 92 public buildings/property were reported to have been damaged/destroyed in terrorist violence during the period.

(d) As compared to the previous year there has been a reduction in the level of overall violence, although acts of killing and abductions of innocent civilians by militants have remained at a high level. 352 persons were abducted during the period. These trends reflect the increasing tendency of the terrorists to take recourse to sneak attacks against soft targets, and reflect the growing desperation among them caused by increased and effective pressure from the Security Forces, as also on account of the visible anger and disillusionment of the people with their activities.

(e) As per information made available by the State Government, 79 cases of extortion were reported during the period involving an amount of Rs. 14,99,668/-

Training to The Members of Panchayats

882 SHRI PARASRAM BHARDWAJ : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) whether a project is being sponsored through Indira Gandhi National Open University, Planning of

education and training of the elected members of Panchayati Raj institutions; and

(b) if so, the details regarding objective behind it as well as the procedure being followed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) In the wake of 73rd Constitution Amendment Act, 1992, this Ministry has embarked upon a massive programme for education and training for elected functionaries of Panchayati Raj Institutions through distance mode of education in close cooperation with Indira Gandhi National Open University (IGNOU). The Basic objective of the programme is empowerment of rural masses through elected functionaries for effective participation in the process of self-governance. In the initial phase the programme is being addressed to the elected members of Gram Panchayats in one selected State, i.e. Madhya Pradesh. A multi-media approach i.e. self-learning print material, Audio-video Programme and contact programmes in local and simple languages are being used in the project for the benefit of the target groups.

[Translation]

Annual Plan Outlay

883. SHRI JAI PRAKASH AGARWAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of annual plan outlay for the years 1994-95, 1995-96 and 1996-97 for various States including National Capital Territory of Delhi;

(b) the details of major plan heads and sub-heads, State-wise; and

(c) the details of the estimated per-capita outlay per year for States including Delhi on the basis of their estimated half-yearly population, as on date?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c). The statements indicating Annual Plan Outlay for the years 1994-95 and 1995-96 under different Major/Minor heads of development for all the States and Union Territories are provided in Annual Plan documents of the Planning Commission for 1994-95 and 1995-96 respectively which are available in the Parliament Library. The Annual Plan outlays for the year 1996-97 for the States and UTs have not yet been finalised.

A statement regarding per-capita plan outlay for all the States and NCT of Delhi for the years 1994-95 and 1995-96 is Annexed.